

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. IV**

SERVICE TAX APPEAL NO. 51266 OF 2018

[Arising out of Order-in-Appeal No. 185(SRM)/ST/JDR/2018 dated 13.02.2018 passed by the Commissioner (Appeals), Central Excise & Central Goods & Service Tax, Jodhpur (RJ)]

**DEVGARH KRAYA VIKRAYA SAHKARI
SAMITI LTD.**

Appellant

Devgarh, Distt Rajsamand (Raj) 313331.

Vs.

**COMMISSIONER CGST AND SERVICE TAX
EXCISE, CUSTOMS, UDAIPUR**

Respondent

142 B, Hiran Magri Sector 11, Udaipur (Raj) 313001.

Appearance:

Present for the Appellant : Ms Kainath, Advocate

Present for the Respondent: Shri Harshvardhan, Authorised Representative

CORAM:

HON'BLE Dr.RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing : **26/06/2023**

Date of Decision : **26/06/2023**

FINAL ORDER No. 50793/2023

PER RACHNA GUPTA

The assessee has availed the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The liability stand discharged under the scheme. The same has been acknowledged by the learned Departmental Representative. In view of the same and keeping in view the main objective of the scheme, the present appeal stands dismissed as withdrawn.

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**